

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 29<sup>th</sup> day of July 2009

Original Application No. 512 of 2006

Hon'ble Mr. S.N. Shukla, Member (A)

Sukh Ram, S/o late Panchhi Lal, R/o Village: Rathera,  
Post: Tindauli, District: Mainpuri.

By Adv : Sri S.K. Kushwaha . . . Applicant

**V E R S U S**

1. Union of India through the General Manager, N.C. Railway, Head Quarter's Office, Allahabad.
2. Divisional Railway Manager, N.C. Railway, Allahabad.

By Adv: Sri Anil Dwivedi . . . Respondents

O R D E R

Heard Sri S.K. Kushwaha, learned counsel for the applicant and Sri Anil Dwivedi ~~S.N. Chatterji~~, learned counsel for the respondents.

2. This OA has been filed by the applicant seeking appointment on compassionate grounds. In this regard the applicant claims to have filed a representation dated 05.02.2003 (Annexure A-5 to the OA) before respondent No. 2 i.e. Divisional Railway, Manager, Northern Railway (now North Central Railway), Allahabad.

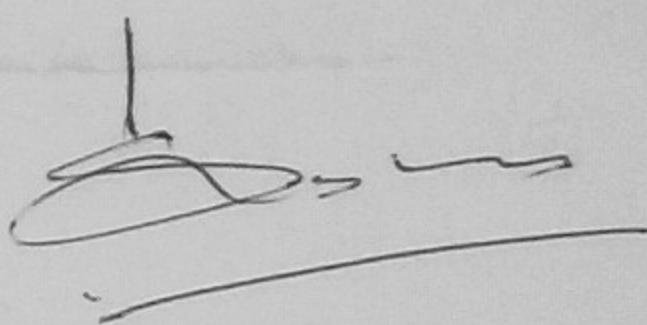
3. Learned counsel for the applicant states that the grievance of the applicant may be redressed if a

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direction is issued to the respondent No. 2 to consider and decide the representation of the applicant dated 05.02.2003 by passing reasoned and speaking order as per rules and law within a specified period of time.

4. Having heard parties counsel this Tribunal direct the respondent No. 2 i.e. Divisional Railway, Manager, Northern Railway (now North Central Railway), Allahabad to consider and decide the representation of the applicant dated 05.02.2003 (Annexure A-5 to the OA) by passing reasoned and speaking order as per rules and law within a period of three months from the date of receipt of a copy of this order and outcome of the same may be intimated to the applicant forthwith.

5. In view of the above direction the OA is disposed of. No cost.



Member (A)

/pc/